

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

R.P. No. 38/93 in OA No. 1223 of 1992

S V Kathale ..Applicant

V/s.

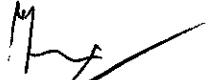
Union of India & Ors. ..Respondents

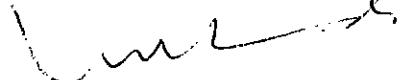
Coam : Hon. Shri Justice M.S. Deshpande, V.C.
Hon. Shri M Y Priolkar, Member (A)

TRIBUNALS ORDER: (By circulation) DATED: 26.11.93
(PER: M S Deshpande, Vice Chairman)

We have considered the objection raised by the review application and we do not think that there is any error apparent on the face of the record in our judgment dated 18.3.93 to entertain the application during the pendency of the inquiry when liberty has been granted to the applicant to challenge the inquiry and imposition of the penalty after disciplinary proceedings are over.

No error apparent on the face of record is pointed out. The Review Petition no. 38/93 is dismissed.


(M Y Priolkar)
Member (A)


(M.S. Deshpande)
Vice Chairman